IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT – IV

18 **C.P. (IB)/225(MB)2024**

CORAM:

MS. ANU J. SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **05.04.2024**

NAME OF THE PARTIES: Unity Small Finance Bank Limited
Vs
Rajinder kumar miglani
(personal Guarantor of corporate debtor
Indrajit power private limited)

SECTION: 95(1) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

O R D E R

1. Mr. Dhiraj Mahtre, Ld. Counsel for the Respondent present. Ms. Naveli a/w Ms. Jaiswal, Ld. Counsel for the Petitioner present.
2. Counsel for the Petitioner submits that State Bank of India has filed Petition u/s 95 against Mr. Anuj Rajinder Kumar Miglani before Chandigardh Bench. In view of the above, this matter is adjourned ***Sine Die.***
3. Liberty is granted to the Petitioner to approach the Tribunal after decision of the Chandigardh Bench.

Sd/-
ANU J. SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)

SVR